

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:6164
ANSWERED ON:30.04.2015
LAUNCHING OF PROJECTS
Misra Shri Ajay (Teni)

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether some cases have come to light wherein the projects proposed were not launched even after acquisition of land for more than 10 years;
- (b) if so, the State-wise details thereof including Uttar Pradesh;
- (c) whether the new Land Acquisition Bill will have any impact on the land acquired earlier for various projects; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT)

(a) and (b): Under the Land Acquisition Act, 1894 and also under The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013, the appropriate Governments acquire land. As such, land and its management is a State subject as per entry 18 and 45 of the Second List of Seventh Schedule of the Constitution of India. Therefore, the information about non launching of proposed projects after acquisition of land is not maintained by Central Government.

(c) and (d): The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013 came into effect from 01.01.2014. The Act inter - alia has provisions regarding return of unutilized land wherein any land acquired under this Act remains unutilised for a period of five years from the date of taking over the possession, the same shall be returned to the original owner or owners or their legal heirs, as the case may be, or to the Land Bank of the appropriate Government by reversion in the manner as may be prescribed by the appropriate Government.

The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement (Amendment) Ordinance, 2015 was promulgated on 03.04.2015 which inter-alia has amended the said section by substituting the words "a PERIOD OF FIVE YEARS".